

$9^{TH} RMLNLU - SCC ONLINE^{\mathbb{R}}$

INTERNATIONAL MEDIA LAW MOOT COURT COMPETITION, 2021

February 26-28, 2021

RULES

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1. **DEFINITIONS**

- **1.1** *"Competition"* means the 9th RMLNLU- SCC Online[®] International Media Law Moot Court Competition, 2021.
- **1.2** *"Court Bailiff"* refers to the student volunteer who shall be entrusted with duties such as maintenance of order in a courtroom during a round and letting speakers know the time duration for which they've spoken.
- 13 *"Institution"* means any recognized law school/college or university.
- 14 "Memorial" means the written arguments submitted, on behalf of both the Applicants and Respondents, according to the official Competition Rules by each Team. Memorials are also referred to as written pleadings.
- **15** *"Organizing Committee"* includes the members of the RMLNLU Moot Court Committee.
- **1.6** *"Payment Receipt"* means a written acknowledgment that the payment of the registration fees has been made.
- **1.7** *"Applicant"* means the party which is presenting an application to the court alleging the commission of a wrong.
- **18** *"Preliminary Seeding Chart"* means the chart that has been prepared on the basis of memorial scores wherein the top 50% teams with higher marks are made to face the bottom 50% teams in the preliminary oral rounds.
- **19** *"Researcher"* means the team member whose role is confined to preparation of the Memorial and is not allowed to speak in the oral rounds.

- **1.10** *"Respondent"* means the party against whom the petition is filed.
- **1.11** *"Rules"* means these official Competition Rules and any applicable supplements to these Rules published by the Organizing Committee.
- **1.12** *"Speaker"* refers to the members of the team who will be pleading before the judges in the oral rounds.
- **1.13** *"Valedictory Ceremony"* refers to the closing ceremony of the 9th RMLNLU-SCC Online[®] International Media Law Moot Court Competition, 2021 wherein the distribution of prizes shall also take place.

2. TEAM COMPOSITION AND ELIGIBILITY

- **21** Students pursuing the three or five year courses of the LL.B. degree or its equivalent in the academic year 2020-2021 from any recognized law school/college/university in India/abroad are eligible to participate.
- 22 Any recognized law school/college/university shall be entitled to send only one (1) team to the Competition.
- 23 The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both the members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers and the third member of the team shall be designated as a Researcher.
- 24 No additional member or team coach is allowed to accompany the team.

3. LANGUAGE

The official language of the competition shall be English.

4. REGISTRATION

- 4.1 The Institutions should provisionally register themselves by sending an e-mail to <u>rmlscconlinemoot@gmail.com</u>, latest by **December 30, 2020 (23:59 hrs IST)**.
- **4.2** Institutions must complete their registration by sending an e-mail to <u>rmlscconlinemoot@gmail.com</u>, latest by **January 15, 2021 (23:59 hrs IST).** The e-mail should include a scanned copy of the duly filled registration form.

5. REGISTRATION FEE

5.1 Indian Universities

The Registration Fee is **INR 3,500** for Indian teams. Indian teams must make the payment of such amount through the "State Bank Collect" multi-modal payment portal. [For Details see Annexure]

5.2 Foreign Universities

All foreign teams shall pay an equivalent sum of **INR 4500** (excluding service/conversion charges, if any).

[For Details see Annexure]

53 In case of a memo knockout, the teams shall be required to pay the registration fee only after they have cleared the memo knockout round by **February 19, 2021.**

6. CLARIFICATIONS TO THE MOOT PROPOSITION

- 6.1 Participating teams may request for clarifications to the official moot problem by sending an email to <u>rmlscconlinemoot@gmail.com</u> latest by **January 5, 2021 (23:59** hrs IST).
- 6.2 A full list of clarifications shall be released by January 7, 2021.

7. ANONYMITY

7.1 The participating team shall be allotted a team code upon final registration.

- 72 The student counsels shall not state their names or the names of the institution to which they belong during the oral rounds, and instead must use the code allotted.
- 73 The team shall not disclose their identity anywhere in their written Memorials and instead should use the code allotted.
- **7.4** Non-compliance with the Rules 7.2 and 7.3 shall result in immediate disqualification of the participant/team.
- 75 The decision of the Organizing Committee in this regard shall be final.

8. MEMORIAL

- **&1** Each team shall prepare an Applicant and a Respondent Memorial.
- 82 One (1) soft copy (in MS Word .doc/.docx and PDF format) must be emailed to <u>rmlscconlinemoot@gmail.com</u> latest by **January 28, 2021 (23:59 hours IST)** with the subject "**Memorials for Team Code**". The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the following format: e.g. (for Team Code 13) 13A or 13R, "A" being for "Applicant" Memorial and "R" for "Respondent" Memorial and so forth.
- **83** The Memorial for each side should be submitted as one single file and not in multiple files. Any violation of this rule shall invite penalty in accordance with rule 8.5.

84 Format of Memorials

- **8.4.1.** The Memorials shall necessarily consist of only and only the following sections:
 - a) Cover Page
 - b) Table of Contents
 - c) List of Abbreviations
 - d) Index of Authorities (with page number where the authority has been cited)

- e) Statement of Jurisdiction
- f) Statement of Facts (not exceeding 2 pages)
- g) Statement of Issues
- h) Summary of Arguments (not exceeding 2 pages)
- i) Arguments Advanced (not exceeding 20 pages)
- j) Prayer (not exceeding 1 page)
- **8.4.2.** Each Memorial shall have the following and only the following on its cover page:
 - a) The team code on the upper right-hand corner of the cover page
 - b) The name and place of the forum
 - c) The relevant legal provision under which it is filed
 - d) Name of parties and their status
 - e) On whose behalf the memorial is filed
- **8.4.3.** Teams shall cite authorities in the Memorial using footnotes following the *Harvard Bluebook 20th Edition*. Explanatory or illustrative footnotes are not allowed.
- **8.4.4.** The Memorial shall be made on A4 size paper, with the following mandatory formatting specifications:
 - a) Font Type: Times New Roman
 - b) Font Size:12
 - c) 1.5 line Spacing
 - d) Margins: 1 inch on each side.

For footnotes, the formatting specifications are:

- a) Font type: Times New Roman
- b) Font Size:10
- c) Single Line Spacing
- **8.4.5.** The following colour scheme shall be followed for the Cover Page of the Memorial:

Applicant: Blue

Respondent: Red

8.4.6. Penalties

Late Submission	1 mark per memorial every 12 hours after the deadline of submission. Disqualification beyond 48 hours.
Wrong File Name	1 mark per Memorial
Failure to submit Memorial as one File	1 mark per Memorial
Exceeding page limits (Refer to Rule 8.4.1)	1 mark per exceeding page
Failure to include the sections in the Memorial (Refer to Rule 8.4.1)	3 marks per section
Failure to comply with footnote specifications (Refer to Rule 8.4.3 and 8.4.4)	0.25 mark per footnote
Failure to include the required information on the cover page (Refer to Rule 8.4.2)	1 mark per violation
Failure to use the correct colour coding as per Rule 8.4.5	2 marks per Memorial

9. EVALUATION OF MEMORIAL

- Every Memorial will be marked on scale of 100. 9.1
- The Memorial shall be evaluated according to the following criteria: -7-92

- a) Knowledge of Law and Facts: 20 Marks
- b) Proper and Articulate Analysis: 15 Marks
- c) Depth and Use of Research: 15 Marks
- d) Organisation, Presentation and Overall Formatting: 15 Marks
- e) Grammar and Language: 10 Marks
- f) Novelty of arguments: 15 Marks
- g) Clarity of Thought and Originality: 10 Marks

10. QUALIFICATION OF MEMORIALS AND SEEDING

- **10.1** There shall be a Memorial Elimination Round subsequent to the submission and evaluation of the Memorials.
- 102 The top 32 teams shall be selected based on their Memorial scores. Only these 32 teams shall be eligible to participate in the Oral Rounds of the Competition.
- **103** The Result of the Memorial Elimination Round shall be notified to the teams latest by **February 13, 2021**.
- 10.4 The top 32 teams from the Memorial Elimination Round shall be seeded or ranked on the basis of their memorial scores and thus a Preliminary Seeding Chart shall be prepared.

11. EXCHANGE OF MEMORIALS

There shall be an exchange of Memorials online between the respective opposing teams, in accordance with the fixtures as determined by Seeding, prior to all the rounds of the Competition.

12. ORAL SUBMISSIONS

- 12.1 The time split between the speakers must be communicated to the Court Bailiff prior to the commencement of each Round. Once so informed, these timings shall not be changed.
- 122 Use of any electronic gadgets is not permitted during the course of oral -8-

-RMLNLU-SCC Online[®] Moot/ 2021/ Rulesproceedings.

- 12.3 Teams shall not disclose, in any manner whatsoever, for the entire duration of the Rounds, either their own individual identities or the identity of the institution that they represent, even if asked by the judges.
- 124 Teams can pass on compendium of the sources they cite in their Memorials to their respective Court Bailiff if so, permitted by the judges.
- 125 Team scores shall not be disclosed after every round. Teams must not make any attempt to gather any such information, until notified by the Organizing Committee.
- **126** Delay in appearance for a round exceeding five (5) minutes will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions *ex-parte*.
- 127 Evaluation shall be done on the basis of the following criteria:
 - a) Knowledge of Law & Use of Authorities: 20 Marks
 - b) Application of Law to Facts: 20 Marks
 - c) Ingenuity and Ability to Answer Questions: 20 Marks
 - d) Time Management and Organisation: 20 Marks
 - e) Style, Courtesy, Demeanour: 10 Marks
 - f) Effective Rebuttals: 10 Marks

128 Preliminary Rounds

- **12.8.1.** Each team will have the opportunity to argue from both the sides.
- **12.8.2.** Time limit for the oral submissions shall be thirty (30) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- **12.8.3.** No team shall be allowed more than five (5) minutes for rebuttal or sur-rebuttal.

- **12.8.4.** The sur-rebuttal shall be limited to the rebuttals made by the opponent team.
- **12.8.5.** Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.

129 Quarter Final Rounds

- **12.9.1.** Time limit for the oral submissions shall be thirty (30) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal.
- **12.9.2.** The sur-rebuttal shall be limited to the rebuttals made by the team.
- **12.9.3.** No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- **12.9.4.** Only one (1) speaker from each team shall be permitted to rebut/sur-rebut, as the case may be, subject to a maximum time limit of five (5) minutes.

12.10 Semi Final Rounds

- **12.10.1.** Time limit for the oral submissions shall be forty-five (45) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal.
- **12.10.2.** No speaker can speak for more than twenty-five (25) minutes for his/her individual oral submissions.
- **12.10.3.** No team shall be allowed more than five (5) minutes for rebuttal/sur-rebuttal.

12.11 The Final Round

12.11.1. Time limit for the oral submissions shall be forty-five (45) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal.

- **12.11.2.** No speaker can speak for more than twenty-five (25) minutes for his/her individual oral submissions.
- **12.11.3.** No team shall be allowed more than five (5) minutes for rebuttal/sur-rebuttal.

13. STRUCTURE OF THE ORAL ROUNDS

- 13.1 The Oral Rounds of the Competition shall be held over a period of three days i.e., February 26th to 28th. The Inaugural Function and the orientation programme shall be held on February 26, 2021.
- 132 The Competition shall consist of four sets of rounds: The Preliminary Rounds, the Quarter Final Rounds, the Semi Final Rounds, and the Final Round.

13.3 Preliminary Rounds

- **13.3.1.** The Preliminary Rounds shall be held on **February 27, 2021**. In the Preliminary Rounds, each team shall have to argue twice, once as the Applicant and once as the Respondent.
- **13.3.2.** The teams shall be paired on the basis of the Preliminary Seeding Chart as per the provisions of Rule 10. Following shall be the pairing of teams in the two Preliminary Mooting rounds.

ROUND 1				
Petitioner		Respondent		
Seed 1	v.	Seed 32		
Seed 2	v.	Seed 31		
Seed 3	v.	Seed 30		
Seed 4	v.	Seed 29		
Seed 5	v.	Seed 28		
Seed 6	v.	Seed 27		
Seed 7	v.	Seed 26		
Seed 8	v.	Seed 25		
Seed 9	v.	Seed 24		
Seed 10	v.	Seed 23		
Seed 11	v.	Seed 22		
Seed 12	v.	Seed 21		
Seed 13	v.	Seed 20		
Seed 14	v.	Seed 19		
Seed 15	v.	Seed 18		
Seed 16	v.	Seed 17		

ROUND 2					
Petitioner		Respondent			
Seed 24	v.	Seed 1			
Seed 23	v.	Seed 2			
Seed 22	v.	Seed 3			
Seed 21	v.	Seed 4			
Seed 20	v.	Seed 5			
Seed 19	v.	Seed 6			
Seed 18	v.	Seed 7			
Seed 17	v.	Seed 8			
Seed 32	v.	Seed 9			
Seed 31	v.	Seed 10			
Seed 30	v.	Seed 11			
Seed 29	v.	Seed 12			
Seed 28	v.	Seed 13			
Seed 27	v.	Seed 14			
Seed 26	v.	Seed 15			
Seed 25	v.	Seed 16			

13.3.3. These two Rounds shall be jumbled and divided into three Preliminary Sessions.

Explanation: Dividing the Preliminary rounds into three Sessions does not mean that a team shall argue thrice. Rather, a team shall argue in any two of the three sessions, once as the Applicant and once as the Respondent.

- **13.3.4.** The Seeding chart shall not be disclosed until the Valedictory Ceremony in order to maintain the spirit of the Competition.
- **13.3.5.** No team shall be provided with any information regarding the identity of their opponent team or any other team.
- **13.3.6.** No two teams will argue against each other more than once in the Preliminary Rounds.

14. SCORING IN THE ORAL ROUNDS

14.1 Preliminary rounds

- **14.1.1.** For the Preliminary Rounds, the winner of each such round shall be determined on the basis of the criteria of evaluation of the speaker scores, as mentioned in the Rule 12.7
- **14.1.2.** Each preliminary round shall be decided by awarding a maximum of six (6) points.
- **14.1.3.** Each preliminary round matchup will be judged by two (2) orals judges, each of whom shall mark every speaker on a score of 0-100. The team with the higher total marks on a particular judge's score-sheet will be the winner on that judge's score-sheet.
- **14.1.4.** If the winner on a particular judge's score-sheet is ahead of the other team by a margin of ten (10) per cent or more of the winning team's score, that team will be awarded 3 round points by that judge and the team which has lost on that

judge's score-sheet will be given 0 Round Points by that judge. If the margin of victory on a particular judge's score-sheet is less than ten (10) per cent of the winning team's score, the winning team will be awarded 2 round points by that judge and the losing team will be awarded 1 round point by that judge. In case of a tie between the two teams, each team shall be awarded 1.5 round points for the concerned judge. Thus, every preliminary round will have 6 round points allotted to the orals.

For Example- In a round between Team A and Team B, Judge 1 gives a cumulative Oral Score of 170 marks to Team A and 165 marks to Team B. The difference is 5 marks. Since this difference is less than 10% of 170 (which is 17), for Judge 1, Team A will be awarded 2 points and Team B will be awarded 1 point. In the same round, Judge 2 gives a cumulative Oral Score of 155 marks to Team A and 175 marks to Team B. Here, the difference of 20 marks is more than 10% of 175 (which is 17.5) and hence, Team A will be awarded 0 points and Team B will be awarded 3 points.

Team A: 2.0 (Judge 1) + 0.0 (Judge 2) = 2.0 points

Team B: 1.0 (Judge 1) + 3.0 (Judge 2) = 4.0 points

14.1.5. If two or more teams have the same cumulative points, then the team with higher cumulative speaker scores shall be ranked higher. If two or more teams have the same cumulative points and same cumulative speaker scores, then the team with the higher memorial score shall be ranked higher.

14.2 The Quarter Final Rounds

- **14.2.1.** The highest ranked eight (8) teams from the Preliminary Rounds, as determined by the Rules 14.1.2-14.1.5. stated above, shall qualify for the Quarter Final Rounds.
- 14.2.2. The eight (8) teams that proceed to the Quarter Final Rounds shall each argue only ONCE for the side allotted by a draw of lots. The fixtures for the Quarter Final Rounds shall be as follows:

- Rank 1 v. Rank 8 (Quarter Final Round I)
- Rank 2 v. Rank 7 (Quarter Final Round II)
- Rank 3 v. Rank 6 (Quarter Final Round III)
- Rank 4 v. Rank 5 (Quarter Final Round IV)
- **14.2.3.** The winners of the Quarter Final Rounds shall be determined on a round point basis wherein one (1) point shall be awarded by each judge to the Team that won the round according to that judge. The bench-strength for the Quarter-Final Rounds shall be an odd number but not one (1).

143 The Semi Final Rounds

- 14.3.1. The four (4) teams that proceed to the Semi Final Rounds, as determined by the Rule14.2.3 stated above, shall each argue only ONCE for the side allotted by a draw oflots. The fixtures for the Semi Final Rounds shall be as follows:
 - Rank 1 v. Rank 4 (Semi Final Round I)
 - Rank 2 v. Rank 3 (Semi Final Round II)
- **14.3.2.** The winners of the Semi-Final Rounds shall be determined on a round point basis wherein one (1) point shall be awarded by each judge to the participant that won the round according to that judge. The bench-strength for the Semi-Final Rounds shall be an odd number but not one (1).

14.4 The Final Round

- **14.4.1.** The two (2) teams that proceed to the Final Round, as determined by the Rule 14.3.2 stated above, shall each argue only ONCE for the side allotted by a draw of lots.
- **14.4.2.** The team which wins the Final Round shall be declared as the 'Winning Team'. The other team shall be declared as the 'Runners-Up Team'.
- **14.4.3.** The winner of the Final Round shall be determined on a round point basis wherein one (1) point shall be awarded by each judge to the team that won the round

according to that judge. The bench-strength for the Final Round shall be an odd number but not one (1).

15. ONLINE PLATFORM RULES

- **15.1** The participants must ensure that they have a strong internet connection with good audio and video facilities. They must use laptops or PC for the oral rounds. The use of cell phones is prohibited.
- **152** The participants are required to have the video-conferencing software installed on their computers as the oral rounds would be held on that platform.
- **153** The participants (speakers) must ensure that any noise or audio other than the voice of the participant should not disturb the other participants during the online oral rounds. It is advisable to plan and prepare for the online oral rounds in advance accordingly.
- **15.4** All participants must join the session using their team code and speaker code. The teams must ensure that they do not disclose the identity of their college at any stage during the competitions. Any kind of canvassing shall lead to the disqualification of the teams.
- **155** The Organizing Committee's interpretation of the rules shall be final and binding.
- **15.6** The Organizing Committee has the full authorization to adopt any measures not outlined in the Virtual Rules in case of a contingency to facilitate the conduct of the rounds.
- **15.7** The Organizing Committee reserves the right take strict actions against any team on the spot, if in the opinion of the Judges, the team is acting in a manner so as to unfairly cause prejudice to the opposing team or indulging in any other inappropriate conduct that is averse to the idea of fair competition.

158 Some of these rules may be subject to amendment or addendums may be added so as to account for a situation previously not contemplated. The participants will be notified of these changes as and when they happen.

16. SCOUTING

- **16.1** Scouting shall be deemed to have happened if the speakers, researcher or any other person affiliated with a team is found:
- **16.1.1.** Witnessing, hearing, observing, etc. the oral submissions in a Round, except where the Round is one in which the team to which he/she is affiliated is participating in, or
- 16.1.2. Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the team to which he/she is affiliated.

17. AWARDS

- **17.1** The speaker with the maximum score in the Preliminary Rounds (Total Preliminary Score) will be declared the "Best Oralist".
- 172 The team with the maximum Memorial scores will be awarded "The Best Memorial".
- 173 The prize money to be awarded to the winners are as follows:
 - a) Winning Team: Rs. 25,000 and SCC Online Web Edition Platinum card including English Law One Year Subscriptions to Supreme Court Cases – Print Edition.
 - b) *Runners Up Team*: Rs. 15,000 and SCC Online Web Edition Platinum card including English Law One Year Subscriptions to Supreme Court Cases – Print Edition.
 - c) Best Memorials: Rs. 10,000 and SCC Online Web Edition Platinum card including English Law One Year Subscriptions to Supreme Court Cases – Print Edition.

- d) Best Oralist (Preliminary Round): Rs.10,000
- e) 10 Practical Lawyer Subscriptions for the Winning team, Runner up Team, Best Memorial Team, and the Best Oralist.

18. MISCELLANEOUS

- **18.1** Implementation and interpretation of rules regarding Moot Court practice and procedures, the final decision lies with the Organizing Committee.
- 182 If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly been notified or informed.
- 183 The dress code to be adhered to for the duration of the Competition is: Ladies: Black Western or Indian formals.Gentlemen: Black Western formals.
- **184** The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- **185** The copyright in the Memorials submitted by the teams shall vest jointly with RMLNLU and SCC Online. The acceptance of such vesting is a precondition to participation in the Competition. The Rules governing the conduct of the Competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification at the sole discretion of the Organizing Committee.
- **186** The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period of time.

- **18.7** The Chairperson of the Organizing Committee of RMLNLU shall be the final arbiter for these Rules and any such decision made by him on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.
- **188** The Organizing Committee, as mentioned in these Rules, refers to the Moot Court Committee of Dr. Ram Manohar Lohiya National Law University, Lucknow

ANNEXURE

FOR INDIAN TEAMS

- 1. The registration fee payable by Indian teams is Indian Rs. 3500 (three thousand five hundred) per team.
- 2. The payment of fee is to be made through the "State Bank Collect" Multi Modal Payment Portal.
- 3. Please access this web link <u>https://www.onlinesbi.sbi/sbicollect/icollecthome.htm</u> for the payment gateway.
 - After agreeing to the T&Cs, please select "Uttar Pradesh" as State of Institution category, and "Educational Institutions" as Type of Institution category from the two drop-down lists.
 - *Firstly*, please select "DR RAM MANOHAR LOHIA NATIONAL LAW UNIVERSITY, LUCKNOW"
 - *Secondly*, please select "REGISTRATION FEE" as the Payment category.
 - *Lastly*, please select "MOOT COURT" as the Event/Academic Activity from the drop-down list.
 - Please fill in "RML SCC ONLINE MOOT" as the name of the event.
- 4. Fill in the details as mandated thereafter.
- 5. Payments can be made through debit/credit cards, net banking and also through physical counters at any SBI after generating a pre-acknowledgement slip.

A here a	DR RAM MANOHAR LOHIA NATIONAL LAW UNIVERSITY, LUCKNOW SECTOR-D1, AASHIANA , , LUCKNOW-226012				
Provide details of payment					
Select Payment Category *	REGISTRATION FEE 🔻				
Event/Academic Activity *	Moot Court 🔻				
Name of the Participant/ Institute *	XYZ University				
Name of the Event *	RML SCC ONLINE MOOT				
Contact No. *	XXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXXX				
Date/Period of Event *	3				
Amount *	4000				
Remarks					
Please enter your Name, Date of Birth & Mobile Nur	nber. This is required to reprint your e-receipt / remittance(PAP) form, if the need arises.				
Name *	xyz				
Date of Birth *	19/10/2016				
Mobile Number *	XXXXXXXXX				
Enter the text as shown in the image *					
	8478F 8478F				
	Submit Reset Back				

ILLUSTRATION - 1

6. Please send us the transaction details at <u>rmlnluscconlinemoot@gmail.com</u> after successful remittance to enable us to trace the same back to you.

FOR INTERNATIONAL TEAMS

- 1. All foreign teams shall pay an equivalent sum of INR 4500 (excluding service/conversion charges, if any).
- 2. The mode of payment is through International Fund Transfer.
- 3. The amount is exclusive of any service/conversion charges.
- 4. The beneficiary account details are as under
 - a. Bank Name State Bank of India
 - b. Branch Aashiana
 - c. City -Lucknow
 - d. State Uttar Pradesh
 - e. Country -India
 - f. A/C Holder Name RMLNLU Misc. Account
 - g. A/C No. 00000035763171774
 - h. IFSC SBIN0012734
 - i. SWIFT –SBININBB500
- 5. Please mention your team details in the "transaction remarks" if applicable.
- 6. Please send us the transaction details at <u>rmlnluscconlinemoot@gmail.com</u> after successful remittance to enable us to trace the same back to you.